BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 10/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.04.2017

Name of the Company:

Gujarat State Cooperative Cotton Federation Ltd.

V/s.

STI India Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE** (O NNSL) RAJUSH BOHKA OPERITOR. (A) VOCATE) Adue

2. SAMIL SHAH

CORREFL

RESPONDENT

Learned Advocate Mr. Rajesh Bohra present for Operational Creditor/Petitioner. Learned Advocate Mr. Sahil Shah present for Corporate Debtor.

Learned Advocate Mr. Sahil Shah filed Vakalatnama for Corporate Debtor.

Heard arguments of Learned Counsel for Operational creditor/ Petitioner and Learned Counsel for Corporate Debtor.

Learned Counsel appearing for operational Creditor that he will file reply notice issued by the Corporate Debtor, Rejoinder notice issued by the petitioner along with relevant documents on the next hearing date.

Learned Counsel appearing for Corporate Debtor requested time to file documents.

Petitioner is directed to rectify the mistake, if any, by the next hearing date.

List the matter on 01.05.2017 for hearing before admission.

BIKKI KAVEENDKA BABU MEMBER JUDICIAL

Dated this the 28th day of April, 2017.